

ITEM NO.23

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 15830/2019

(Arising out of impugned final judgment and order dated 28-05-2018 in CRLR No. 250/2018 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

STATE OF U.P THR CBI

Petitioner(s)

VERSUS

ISHWAR CHANDRA AGARWAL & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.78838/2019-CONDONATION OF DELAY IN FILING)

Date : 04-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Aman Lekhi, ASG
Mr. Schin Sharma, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. Abhishek Kumar Singh, AOR
Ms. Pallavi Baghel, Adv.
Mr. Rishi Raj Singh, Adv.
Ms. Saumya Sinh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the application for condonation of delay as also on the special leave petition.

Dasti, in addition, is permitted.

Mr. Abhishek Kumar Singh, learned counsel appearing on caveat, accepts notice on behalf of respondent No.1.

As prayed, liberty is granted to place on

record the corrected copy of the High Court Judgment.

Counter affidavit, if any, may be filed within three weeks.

List the matter on 6th August, 2019.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER